

ITEM NO.115

COURT NO.12

SECTION III-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 3747/2024

BABA SUKKHU MAA PRABHUDEVI INTER COLLEGE & ANR. Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS. Respondent(s)

(I.R. and IA No.188028/2019-EXEMPTION FROM FILING O.T. and IA
No.188026/2019-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 26-09-2024 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Appellant(s) Ms. Kamakshi S. Mehlwal, AOR

Mr. Avinash Kr. Lakhanpal, AOR
Mr. Piyush Lakhanpal, Adv.
Mr. Rahul Kumar Singh, Adv.
Mr. Dhiraj Kumar, Adv.
Mr. Navin Kumar, Adv.
Mr. Vishnu Dutt Sharma, Adv.

For Respondent(s) Mr. Tanmaya Agarwal, AOR
Mr. Wrick Chatterjee, Adv.
Mrs. Aditi Agarwal, Adv.

Mr. Pradeep Kumar Yadav, Adv.
Mr. Vishal Thakre, Adv.
Mr. Gopal Singh, Adv.
Mr. Sanjeev Malhotra, AOR

Mr. Varinder Kumar Sharma, AOR
Mr. Ajay Sirivastava, Adv.
Ms. Ankita Sirivastava, Adv.

Mr. Kisalaya Shukla, AOR
Mr. Sandeep Kumar Dwivedi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the appellants prays for and is

granted four weeks time to file rejoinder affidavit.

List the matter after four weeks.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)